

ITEM NO.24

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 35822/2026

[Arising out of impugned final judgment and order dated 03-06-2026 in HCWP No. 946/2025 passed by the High Court of Judicature at Allahabad]

SANJAY PRASAD

Petitioner(s)

VERSUS

MEGHA RAIKWAR & ORS.

Respondent(s)

IA No. 178062/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 178060/2026 - EXEMPTION FROM FILING O.T.

IA No. 178057/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 178059/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

IA No. 178056/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 11-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. KM Nataraj, A.S.G.

Mr. Sharan Dev Singh Thakur, Sr. A.A.G.

Ms. Ruchira Goel, AOR

Mr. Siddharth Thakur, Adv.

Ms. Indira Bhakar, Adv.

Mr. Sharanya, Adv.

Ms. Rishika Rishabh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Permission to file SLP is granted.
2. Issue notice, returnable in ten weeks.

3. In the meanwhile, directions issued by the High Court under the impugned order, shall remain stayed.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)